

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE TWENTY FIRST DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 27342 OF 2011**

**Between:**

1. K.Ramachandra Murthy, S/o late K. Rama Sastry, Aged about 63 years, Occ: Chief Editor, Hyderabad Media House Limited R/o B-001, Elevedere Garden (Ph-I) Walker Town, Padmaraonagar, Secunderabad, Hyderabad- 500025.
2. Dr. D. Raja Reddy, S/o Late D Ram Reddy, Aged about 72 years, Occ: Retd. NIMS Director, R/o # 77-B, Journalist Colony, Jubilee Hills, Hyderabad - 500 033.
3. Dusharla Satyanarayana, S/o late D. Pitchaiah, Aged about 59 years, Occ: Social Activist, R/o Jala Sadhana Samithi, near Prerana School, Enemeeda, Freedom Fighters Colony, Nalgonda - 508 001.
4. K. Sreenivas Reddy, S/o K. Ram Reddy, Aged about 61 years, Occ: Senior Journalist, R/o Flat No.A-6, B.N. Reddy Towers, Hyderguda, Hyderabad - 500 029.
5. M. Shyam Prasad Reddy, S/o M. Ram Linga Reddy, Aged about 61 years, Occ: Retd. C.E., Irrigation Dept., R/o Plot No.119, Laxmi Mega Township, Ragannaguda, Nagarjuna Sagar Road, Hderabad - 501 510.
6. Khaja Virahat Ali, S/o K. Riyasath Ali, Aged about 40 years, Occ: Journalist R/o Flat 201, H.No.42-505/2, Kalinga Nest, Mehdijung Colony, Malkajgiri Circle, Ranga Reddy district.
7. G. Srinivasa Rao, S/o G. Ramulu, Aged about 43 years, Occ: RTI Activist R/o # 4-6-87/1, Hayathnagar, Hyderabad - 501 505.

**...PETITIONERS**

**AND**

1. The Government of India, Rep by its Secretary, Health and Family Welfare, Nirman Bhavan, New Delhi - 110 011.
2. The Government of India, Rep by its Secretary, Drinking Water and Sanitation, 9th Floor, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi -110 003.
3. The Government of India, Rep by its Secretary, Water Resources Dept., Shram Shakti Bhavan, Rafi Marg, New Delhi - 110 001.
4. The Government of Andhra Pradesh, Rep by its Chief Secretary, General Administration Dept., C-Block, A.P. Secretariat, Hyderabad - 500 022.
5. The Government of Andhra Pradesh, Rep by Special Chief Secretary, Chief Minister Office General Administration Dept., C-Block, A.P., Secretariat, Hyderabad - 500 022.
6. The Government of Andhra Pradesh, Rep by Principal Secretary, Panchayath Raj and Rural Development Department, L-Block, 8th floor, AP Secretariat, Hyderabad - 500 022.

7. The Government of Andhra Pradesh, Rep by Principal Secretary, Health, Medical and Family Welfare Department, H-Block, A.P. Secretariat, Hyderabad - 500 022.
8. The Government of Andhra Pradesh, Rep by Principal Secretary, Finance Department, Secretariat, Hyderabad.
9. The Government of Andhra Pradesh, Rep by Principal Secretary, Irrigation and CAD Secretariat, Hyderabad.
10. Engineer-in-Chief, Rural Water Supply & Sanitation Dept., Erram Manzil, Hyderabad - 500 082.
11. District Collector, Nalgonda.
12. Superintending Engineer, Rural Water Supply and Sanitation, Nalgonda.
13. District Medical & Health Officer, Nalgonda.
14. A.P. Pollution Control Board, Rep by its Chairman, Payavaran Bhavan, A-III, Industrial Estate, Sanath Nagar, Hyderabad - A.P.
15. Commissioner of Health & Family Welfare, Hyderabad
16. Director of Public Health & Family Welfare Dept., Hyderabad.
17. Executive Engineer - I, RWS & S, Division-I, Nalgonda.
18. Executive Engineer - II, RWS and S, Division - II, Nalgonda.

### ...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction, one more particularly in the nature of a writ of Mandamus declaring the inaction of the respondents with regard to the provision of fluoride free water for the purpose of drinking as well cultivation in Nalgonda District, provision of adequate medical facilities to persons affected with fluorosis problem, provision of adequate pension or other process of livelihood to person affected with fluorosis as illegal, arbitrary, unconstitutional and contrary to the public duty imposed upon the respondents and consequently direct the respondents a) to provide permanent solution and ensure provision of fluoride free water for the purpose of drinking as well as cultivation to all the habitations in Nalgonda District that is severely affected with fluoride contamination by providing water from Krishna river, b) to provide adequate medical health facilities free of cost to all the people affected with fluorosis and provision of calcium tablets, food supplements and nutritious food and c) to provide adequate pension and other livelihood sources to all the people and families affected by fluorosis problem and to provide compensation to the persons and families affected with fluorosis problem in Nalgonda District.

**I.A. NO: 1 OF 2011(WPMP. NO: 33740 OF 2011)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to provide fluoride free drinking water through water tankers to all the habitations in Nalgonda District where ground water contained excess fluoride till Krishna river water is provided, pending the disposal of the writ petition and pass

**I.A. NO: 2 OF 2011(WPMP. NO: 33741 OF 2011)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to provide special medical care at free of cost to all fluorosis affected people in Nalgonda District, pending the disposal of the writ petition.

**Counsel for the Petitioners: M/s. ANJALI MANGHNANI FOR SRI S.NIRANJAN REDDY**

**Counsel for the Respondent Nos.1 TO 3: SRI GADI PRAVEEN KUMAR, Dy. SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent Nos.4 & 5: GP FOR GENERAL ADMINISTRATION**

**Counsel for the Respondent No.6: GP FOR PANCHAYAT RAJ & RURAL DEV**

**Counsel for the Respondent Nos.7,13,15 & 16: GP FOR MED HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.8: GP FOR FINANCE & PLANNING**

**Counsel for the Respondent Nos.9 TO 12,17 & 18: GP FOR IRRIGATION & COMM AREA DEV**

**Counsel for the Respondent No.14: --**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE** ✓

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO** ✓

**WRIT PETITION No.27342 of 2011** ✓

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Anjali Manghnani, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- L. LAKSHMI BABU  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To

1. One CC to SRI S.NIRANJAN REDDY, Advocate [OPUC]
2. Two CCs to GP FOR FINANCE & PLANNING, High Court for the State of Telangana, at Hyderabad. [OUT]
3. Two CCs to GP FOR IRRIGATION & COMM AREA DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
4. Two CCs to GP FOR MED HEALTH AND FAMILY WELFARE, High Court for the State of Telangana, at Hyderabad. [OUT]
5. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana, at Hyderabad. [OUT]
6. Two CCs to GP FOR PANCHAYAT RAJ & RURAL DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
7. One CC to SRI GADI PRAVEEN KUMAR, Dy. SOLICITOR GENERAL OF INDIA [OPUC]
8. Two CD Copies

PSK.  
LS.

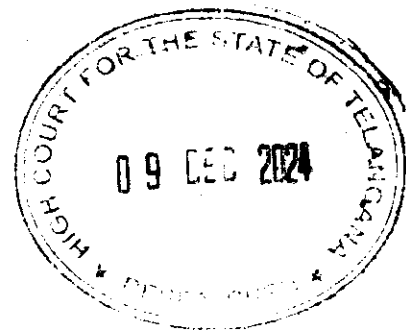
PA

**HIGH COURT**

**DATED:21/10/2024**

**ORDER**

**WP.No.27342 of 2011**



**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS WITHOUT COSTS.**

DA  
8/11/24  
15 copies